

E-FIR No.10649/19
PS Tilak Nagar

State Vs.Nitin Sharma @ Ashish

(At 3:30PM)
15.08.2020

Present: Ld. APP for the State through the Video-conferencing in Cisco –Webex vide meeting ID No.1667367064

Sh. Sushil Kumar Pandey and Ms. RachnaAggarwal, Ld. Counsel for the applicant/accused Nitin Sharma @ Ashish through VC.

Arguments heard through video conferencing using the CISCO webex mobile application on the bail application moved on behalf of the accused Nitin Sharma @ Ashish.

It is submitted that the accused was falsely implicated in the present case.

Bail application is strongly opposed by Ld. APP for the State.

As the investigation qua the accused has already been completed and the alleged recovery has already been effected, no fruitful purpose shall be served by keeping the applicant/accused in JC. Accordingly, accused Nitin Sharma @ Ashish be released on bail on his furnishing the personal bond in the sum of Rs. 15,000/- and one surety of the like amount.

Application stands disposed of.

Order be uploaded on the website of Delhi District Courts.

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DMM-02 (West), THC, Delhi

E-FIR No.0122/20
PS Punjabi Bagh

State Vs. Amir Qureshi @ Mohd. Amir.

(At 3:30PM)
15.08.2020

Present: Ld. APP for the State through the Video-conferencing in Cisco –Webex vide meeting ID No.1667367064

Sh. Rajesh Kumar, Ld. Counsel for the applicant/accused through VC.

Arguments heard through video conferencing using the CISCO webex mobile application on the bail application moved on behalf of the accused Amir Qureshi @ Mohd. Amir.

It is submitted that the accused was falsely implicated in the present case.

Bail application is strongly opposed by Ld. APP for the State.

As the alleged recovery has already been effected, no fruitful purpose shall be served by keeping the applicant/accused in J. Accordingly, accused Amir Qureshi @ Mohd. Amir be released on bail on his furnishing the personal bond in the sum of Rs. 10,000/- and one surety of the like amount.

Application stands disposed of.

Order be uploaded on the website of Delhi District Courts.

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FIR No. 387/20
PS: Tilak Nagar
U/s 356/379/411 of IPC
15.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

An application U/s 437 of Cr.PC. moved on behalf of the applicant/accused Tejender @ Bobby for releasing him on bail.

Present: Ld. APP for the State.

Sh. K.K. Singh, Ld. LAC for the applicant/accused.

Report received from IO concerned on court's email ID and he submitted that accused Tejender @ Bobby has already been granted bail vide order dated 08.07.2020. Accordingly, the present application stands dismissed.

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15.08.2020